

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR
BENCH, JABALPUR

Original Application No. 183 of 2006

Jabalpur, this the 4th day of April, 2006

Hon'ble Shri Justice M.A. Khan, Vice Chairman
Hon'ble Dr. G.C. Srivastava, Vice Chairman

K.K. Chaturvedi, S/o. Shri
K.P. Chaturvedi, aged about 53,
Head Clerk (Movement Section),
Divisional Manager's Office,
Jabalpur (M.P.)

..... **Applicant**

(By Advocate – Shri Aditya Singh)

V e r s u s

1. The Union of India, through
its Secretary, Ministry of Railway,
Department of Railways, Rail
Bhawan, New Delhi.

2. The Chief Personnel Officer,
Central Railway Head Quarter's
Office, Chatrapati Shivaji Terminus,
Mumbai (M.H.)

3. The Divisional Railway Manager,
(Personnel), West Central Railways,
Jabalpur (M.P.)

..... **Respondents**

O R D E R (Oral)

By Justice M.A. Khan, Vice Chairman -

The applicant is presently working as Head Clerk in the office of DRM, Jabalpur. His grievance is that he has not been given the benefit of the circular dated 15th June, 1979 (Annexure A-2) and has not been given the scale of stationary category which was Rs. 425-640/- and also his pay has not been fixed correctly. It is submitted that his several representations have not yielded any response from the respondents as yet.

Verma

2. At the time of hearing, the learned counsel for the applicant submitted that the present OA may be treated as a representation of the applicant and the respondents be directed to consider and decide it at an earlier date.

3. We are inclined to accede to this request. As it will not cause any prejudice to the right of the respondents, so we need not call upon them to file the counter reply by issuing a formal notice.

4. Accordingly, the present OA is disposed of with a direction to the respondents to treat the present OA as a representation made by the applicant to the respondents and the respondents shall decide it by a speaking order within a period of three months from the date of receipt of copy of the aforesaid representation and a copy of this order. The learned counsel for the applicant has undertaken to supply a copy of the representation as well as the copy of this order to the respondents within seven days.

5. OA stands disposed of in above terms. It will be open to the applicant to approach this Tribunal in accordance with law afresh for redressal of his grievances if they still survived after the representation is decided.

Resist —

(Dr. G.C. Srivastava)
Vice Chairman

Resist —
(M.A. Khan)
Vice Chairman

"SA"

सूचकान सं ओ/व्हा
परिनियित दादा/उदाः जललपुर, वि
(1) सरिया, उदाः विवाह दादा/उदाः जललपुर
(2) अल्लोल दी/श्रीमती, जललपुर
(3) अल्लोल दी/श्रीमती, जललपुर
(4) गंगाधर, देवदार, जललपुर
सूचना एवं आवश्यक दस्तावेज़

Aditya Singh ADV
21 New Adam Colony
Gurha Chauri 233
DRM (P) WCR
DBS (with copy)
OP

FC 84
24-11-06

Sub/ *प्रधानमंत्री*